

ITEM NO.34

COURT NO.16

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 484/2022 in W.P.(Cr1.) No. 259/2021

(Arising out of impugned final judgment and order dated 28-06-2021 in W.P.(Cr1.) No. No. 259/2021 passed by the Supreme Court of India)

IRSHAD

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and IA No.121626/2021-EXEMPTION FROM FILING
AFFIDAVIT and IA No.121625/2021-CLARIFICATION/DIRECTION)

Date : 08-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ashish Pandey, Adv.
Mr. Ronak Karanpuria, AOR
Dr. Sanjay Gupta, Adv.

For Respondent(s)
Mr. Vishwa Pal Singh, AOR
Mr. Surjeet Singh, Adv
Ms. Harshita Raghuvanshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The petitioner has expired during the pendency of the present application, which is moved as the respondent has failed to decide the petitioner's application for premature release/remission. As the petitioner has expired, the present application has become infructuous. However, copy of this order along with the details of the

petitioner will be sent to the Chief Secretary, State of Uttar Pradesh, who will examine whether there was any delay and lapse on the part of the authorities to consider and decide the application for premature release/remission. Further, appropriate and remedial steps would be taken to ensure that the applications for premature release/remission are disposed of expeditiously. The status report in this regard would be submitted in this Court within a period of eight weeks from today.

Recording the above, the miscellaneous application is dismissed as infructuous.

(SONIA BHASIN)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)